

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO.3012
TO BE ANSWERED ON 16TH MARCH, 2016**

MOBILE NUMBER PORTABILITY

3012. SHRI G. HARI:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has implemented full Mobile Number Portability (MNP) in the country recently;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether all the cellular operators have adhered to the directives, issued by TRAI in this regard;
- (d) if so, the details thereof;
- (e) whether the Telecom Regulatory Authority of India (TRAI) is yet to notify the rules of full MNP; and
- (f) if so, the details thereof and the time by when the notification is likely to be promulgated?

ANSWER

**THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) & (b) Yes Madam. The facility of full Mobile Number Portability (MNP) has been implemented in the Country with effect from 3rd July, 2015.

(c) to (f) The Telecom Regulatory Authority of India (TRAI) had notified the Sixth Amendment of Telecommunication Mobile Number Portability Regulation, 2009 on 25th January, 2015. All cellular operators have submitted their compliance report on implementation of the Regulation to TRAI.
